

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)
RAJYA SABHA
UNSTARRED QUESTION NO-1752
ANSWERD ON-03/08/2023

INTERNAL COMPLAINT COMMITTEES UNDER THE POSH ACT

1752 SHRI JOSE K. MANI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government has taken into cognizance that around 16 of 20 national sports federations do not comply with the mandatory laws under the POSH Act, 2013;
- (b) if so, the reasons behind negligence in the establishment of Internal Complaint Committees in national sports federations;
- (c) whether Government has record of the sexual harassment cases reported by women athletes since 2018;
- (d) if so, details thereof and the status of the complaints;
- (e) whether Government is planning to ensure the mandatory establishment of POSH committees across all national sports federations; and
- f) if so, the details along with the timeline laid for the same?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (f): Provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to National Sports Federations (NSFs), as applicable to any entity defined in the Act. The NSFs are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them.

The Ministry has again written in January 2023 to the Indian Olympic Association (IOA) and the NSFs to re-examine their structure and policies in terms of the said Act and make the necessary changes/modifications. The Ministry has also asked the IOA and the NSFs to sensitize their office bearers, coaches, administrative staff, and players about the prevention of sexual harassment of women in sports.

Details of the recognised NSFs having an Internal Complaints Committee (ICC) are given at Annexure-I.

Based on the information provided about complaints of sexual harassment since 2018 by the IOA and all the presently recognized NSFs, five NSFs have reported complaints of sexual harassment, as per details given in Annexure-II.

ANNEXURE -I**ANNEXURE-I REFERRED TO IN REPLY TO PART (A) TO (F) OF RAJYA SABHA UNSTARRED QUESTION NO.1752 TO BE ANSWERED ON 03/08/2023 ASKED BY SHRI JOSE K. MANI REGARDING INTERNAL COMPLAINT COMMITTEES UNDER THE POSH ACT**

1.	All India Tennis Association
2.	Indian PancakSilat Federation
3.	Yogasana Bharat
4.	Squash Rackets Federation of India
5.	Archery Association of India
6.	Sepaktakraw Federation of India
7.	Amateur Soft Tennis Federation of India
8.	KIFI Association (Kudo International Federation of India)
9.	Wushu Association of India
10.	Indian Weightlifting Federation
11.	Rowing Federation of India
12.	Athletics Federation of India
13.	Cycling Federation of India
14.	Amateur Kabaddi Federation of India
15.	Kho Kho Federation of India
16.	Indian Golf Union
17.	Gymnastics Federation of India
18.	Paralympic Committee of India
19.	Equestrian Federation of India
20.	Boxing Federation of India
21.	Hockey India
22.	Cerebral Palsy Sports Federation of India
23.	All India Football Federation of India
24.	School Games Federation of India
25.	Ju-Jitsu Association
26.	All India Chess Federation
27.	WAKO India Kickboxing Federation
28.	National Rifle Association of India
29.	Shooting Ball Federation of India
30.	Roller Skating federation of India
31.	Swimming Federation of India
32.	Basketball Federation of India
33.	Fencing Association of India
34.	All India Sports Council of Deaf
35.	Special Olympic Bharat
36.	Bridge Federation of India
37.	Billiards & Snooker Federation of India
38.	Netball Federation of india
39.	Badminton Association of India

40.	Tenpin Bowling Federation (India)
41.	Yachting Association of India
42.	Indian Kayaking & Canoeing Association
43.	Indian Polo Association
44.	Indian Triathlon Federation
45.	Table Tennis Federation of India
46.	Roll Ball Federation of India
47.	AtyaPatya Federation of India
48.	Tennis Ball Cricket Federation of India
49.	Indian Rugby Football Union
50.	Cycle Polo Federation of India
51.	Softball Federation of India
52.	Taekwondo Federation of India
53.	Wrestling Federation of India*

* At present the affairs of Wrestling Federation of India are being managed by the Ad hoc Committee appointed by Indian Olympic Association.

ANNEXURE -II

**ANNEXURE-I REFERRED TO IN REPLY TO PART (A) TO (F) OF RAJYA SABHA
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S.No	NSF	Year*	Number of complaints received	Number of complaints disposed of	Number of cases where inquiries have been completed	Number of cases where criminal case have been filed
1	Swimming Federation of India	2019	1	1	1	Nil
2	Cycling Federation of India	2022	1	1	1	1
3	Archery Association of India	2022	1	1	1	Nil
4	All India Football Federation	2022	1	1	1	1
5	Amateur Kabaddi Federation of India	2022	1	1	1	1
6	Wrestling Federation of India	2023	1	FIR was registered and chargesheet has since been filed in the court.		

* Since 2018 till now.
